

Recovery of Loans

656. **SHRI DAU DAYAL JOSHI:**
Will the Minister of FINANCE be pleased to state:

(a) the percentage of recovery in respect of bank loan schemes like Self-Employment to Educated Unemployed Youth Scheme, Integrated Rural Development Programme and other loans given for agricultural purposes during the last three years;

(b) whether the Government propose to take the bank documents out of the purview of the law of limitation to simplify the recovery procedure;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The percentage of recovery of direct agricultural advances of public sector banks for the years 1988, 1989 and 1990 was 56.8, 57.3 and 46.8 respectively. The percentage of recovery of IRDP loans advanced by public sector banks for the years 1988, 1989 and 1990 was 40.8, 39.1 and 30.8 respectively. So far as Self Employment to Educated Unemployed Youth Schemes (SEEUY) is concerned, Ministry of Industry has reported that scheme was got evaluated by the office of the Development Commissioner through independent reputed institutions. The evaluation studies have so far been carried out in 16 States/ Union Territories covering a total of 21054 beneficiaries; of these 6412 loanees (41.17%) were found to be in default in repayment of loans to banks.

(b) No, Sir.

(c) and (d) Do not arise.

[English]

Postponement of Election in Punjab

657. **SHRI LAL K. ADVANI:**
SHRI ATAL BIHARI VAJ-PAYEE:
SHRI RAM VILAS PASWAN:
SHRI INDRAJIT GUPTA:
SHRI BHOGENDRA JHA:
SHRI RAJENDRA AGNIHOTRI:

Will the Minister of LAW AND JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the date upto which the Government and the Election Commission held that elections in Punjab would be held on June 22, 1991, as per schedule;

(b) the date on which the Commission announced that the election were being postponed as the Commission felt that 'free and fair' elections were not possible on June 22, as per "the information available to him";

(c) by whom such information was supplied to the Election Commission in the above interim period; and

(d) the estimated expenditure incurred by the Government and persons and parties fighting for the June 22 elections?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b) The Election Commission, in exercise of the powers conferred upon it by Sections 30 and 153 of the Representation of People Act, 1951, and all powers enabling it in this behalf, postponed the date of poll for Parliamentary constituencies in the State of Punjab from 22 June, 1991 to 25 September, 1991 vide its notification dated 20th June, 1991. Until the 20th,